

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/1053 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 19th February, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/164, dtd. 15.02.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 17.02.2025, along with station leave permission from the evening of 15.02.2025 till the morning of 18.02.2025.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/1054-1055 /A, dated 19.2.25

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

[Signature]